

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No203  
CP(IB) 364 of 2019

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Silvassa Cement Products Pvt Ltd  
V/s  
Noor India Buildcon Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..17/06/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms.Alpa Jain, Adv.  
For the Respondent : Mr. D. K. Trivedi, Adv.

**ORDER**

Learned Counsel for the applicant Mr. Alpa Jain states that parties have amicably settled the matter, and the copy of settlement duly executed between the parties on 03.06.2022 also recording the withdrawal of application is placed on record along with the letter received from the applicant to seek withdrawal of the application. Considering the submission made and documents also placed on record, the prayers of applicant to withdraw the application is allowed. Thereby, CP (IB) 364 of 2019 stands withdrawn and disposed of.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**